

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.1677

TO BE ANSWERED ON THE 08<sup>TH</sup> MARCH, 2016/PHALGUNA 18, 1937 (SAKA)  
CRIMES AGAINST WOMEN AND CHILDREN

1677. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bihar Government has submitted any report to the Supreme Court/High Court regarding crimes against women and children including SC/ST community in the State;

(b) if so, the details thereof; and

(c) the details of the directives issued to the State Governments/police department to curb such crimes and registration of all cases related to women and children belonging to SC/ST community in their respective States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): Bihar Government has submitted report to the Supreme Court/High Court regarding crimes against women and children including SC/ST community in the State in the WP (C) No. 867/2013, Parivartan Kendra Vs Union of India & Ors, Affidavit no. 94099 dated 03.09.2015 has been filed. As per the Affidavit filed by the Bihar Government, it is mentioned that the issue of compensation, rehabilitation and medical care to the acid attack victims have been addressed. Several steps have been taken to provide relief facilities to

the acid attack victims including monetary relief. The State of Bihar has formulated Victim Compensation Scheme, 2014 and has notified the same on 24.03.2014 in terms of Orders passed by the Hon'ble Court in WP (CrI) No. 129/2006. The Scheme provides for payment of Rs. 3 lacs to the acid attack victim as after-care & rehabilitation measure.

In the case of Laxmi (minor), the Hon'ble Supreme Court has directed that under section 357A of the Code of Criminal Procedure all States should prepare a scheme. Bihar Victim Compensation Scheme, 2011 was framed in that light, but certain amendment was felt necessary in the light of the observation of the Hon'ble Supreme Court. Hence, Bihar Compensation Scheme, 2014 was notified vide Notification No. 319 dated 24.03.2014. The main purpose of the Scheme is to grant compensation to the victims or their dependents who sustain damage or hurt due to offences and who are in need of rehabilitation.

(c): Ministry of Home Affairs has issued Advisories dated 1<sup>st</sup> April, 2010 on "Measures needed to curb crime against Scheduled Castes/ Scheduled Tribes" and dated 3<sup>rd</sup> February, 2005 on "Need for effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989" which are available at

[http://www.mha.nic.in/sites/upload\\_files/mha/files/pdf/Advisory-SCST\\_010610.pdf](http://www.mha.nic.in/sites/upload_files/mha/files/pdf/Advisory-SCST_010610.pdf)

<http://www.mha.nic.in/apcr>

Ministry of Social Justice and Empowerment have advised the States/UTs to implement provisions of the PoA Act in letter and spirit through the letters dated 05-06-2015 and 09-06-2015.

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